

**State Vs. Sameer @ Firoj**  
**FIR no. 010193/20**  
**PS: Sultan Puri**  
**u/sec. 379/411 IPC**

**03.06.2020**

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on

07.07.2020.

**In-charge Computer Branch is directed to upload the order  
on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Suraj**  
**FIR no. 596/20**  
**PS: Sultan Puri**  
**u/sec. 356/379/411 IPC**

**03.06.2020**

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on

07.07.2020.

**In-charge Computer Branch is directed to upload the order  
on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Aman Prakash**  
**FIR no. 008063/20**  
**PS: Aman Vihar**  
**u/sec. 379/411 IPC**

**03.06.2020**

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on

07.07.2020.

**In-charge Computer Branch is directed to upload the order  
on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Harsh Dhingra @ Kala & Ors.**  
**FIR no. 000752/20**  
**PS: Aman Vihar**  
**u/sec. 323/379/411/482/34 IPC**

**03.06.2020**

Fresh charge-sheet filed.

Present: Ld. APP for the state.

IO in person.

Heard.

Let the charge-sheet be put up before the concerned Court on

07.07.2020.

**In-charge Computer Branch is directed to upload the order  
on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

State Vs. Nasimuddin & Ors.

FIR no.36/17

PS: Subhash Place

u/sec. 392/34 IPC

03.06.2020

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

None for applicant.

Sh. Rakesh Kumar, Ahlmad in the court of Ld. CMM in person with case file.

Perusal of the file shows that accused Nasimuddin is on bail in FIR No. 36/2017 and the same is apparently clear from order dated 15.10.2019. Moreover, a recent decision of Hon'ble High Court of Delhi titled as court of its own motion vs. State (W.P. CrI. 779/20) has made it explicitly clear that bail orders passed by any Subordinate Court on or before 07.04.2020 wkk have the effect of non requirements of surety bonds. The relevant para 4 of the judgment is reproduced below:

***“We have considered the recommendation of the HPC in the context of the submission of Mr. Rahul Mehra, Advocate and are of the view that in view of the unprecedented prevailing circumstances and the matter of decongesting the prisons with which the Supreme Court was concerned in the writ petition aforesaid, and without creating any precedent, a case for modifying the bail orders passed either by this Court or by any court subordinate to it, on or before 7<sup>th</sup> April, 2020, thereby doing away with the condition of furnishing surety bond and instead, allowing the under-trial prisoners to be released on their furnishing personal bond to the satisfaction of Superintendent of Jail, is made out. We order accordingly.”***

It is therefore directed that a copy of the bail order of the said accused be sent to Jail Superintendent Tihar with direction to release the accused if not required in any other case, in compliance to the above mentioned directions.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Sh. Vipin Verma, Ahlmad in the court of Sh. Virender Singh, Ld. MM, in person.

Ld. counsel for applicant states that the accused has been granted bail but he does not have the order.

Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id.

counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020



**State Vs. Sahajad  
FIR no. 036/20  
PS: Keshav Puram  
u/sec. 394/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply not received.

Let fresh court notice be issued to the SHO Concerned for filing of the same for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Madan Lal attached with the court today.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Pankaj @ Ankit**  
**FIR no. 0004/2017**  
**PS: Maurya Enclave**  
**u/sec. 392 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

**None for applicant.**

Sh. Rakesh Kanojia, Ahlmad in the court of Ld. ACMM in person, who has submitted that bail bond of accused Pankaj @ Ankit is not traceable and he seeks time to trace the same.

At request, put up on 05.06.2020.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Pankaj @ Ankit**  
**FIR no. 136/2017**  
**PS: Maurya Enclave**  
**u/sec. 356/379 Arms Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Sh. Rakesh Kanojia, Ahlmad in the court of Ld. ACMM in person and submits that accused Pankaj @ Ankit S/o. Kailash is on bail.

Concerned Jail Superintendent is directed to release the accused if not required in any other case.

A copy of the order be communicated electronically to the Id. counsel for the applicant by the Reader.

A copy of the present order be further communicated Jail Superintendent concerned with direction to release the accused if not required in any other case.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Kapil @ Manwa**  
**FIR no. 498/2019**  
**PS: Raj Park**  
**u/sec. 25/54/59 Arms Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Report not received as was directed vide order dated 02.06.20.

However, it is apparent that the Covid -19 situation as assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Saurabh  
FIR no. 3660/2020  
PS: South Rohini  
u/sec. 379/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Report received from Jail Superintendent. Same is taken on record.

Perusal of reply makes it clear that the accused is in JC in case arising out of FIR No.3660/20.

The present application had been filed for clarifying status of accused's custody in FIR NO. 3660/20. The same has been filed. A copy of the same be provided electronically to Ld. counsel for applicant.

Application is disposed off.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Jiten @ Jeetu**  
**FIR no. 3660/2020**  
**PS: South Rohini**  
**u/sec. 379/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply filed by Jail Superintendent, Tihar. Same is taken on record.

Report not received from Jail Superintendent, Gautam Budh Nagar. Fresh Court notice be issued to him for filing the report by 05.06.2020.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020





**State Vs. Vicky**  
**FIR no. 119/2020**  
**PS: Subhash Place**  
**u/sec. 392/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Present : Ld. APP for State.

None for applicant.

On account of fact that no one has appeared on behalf of applicant and despite contacting the counsel on behalf of DLSA telephonically. The present application is dismissed for want of prosecution.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Vishal Singh**  
**FIR no. 285/2019**  
**PS: South Rohini**  
**u/sec. 392/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

None for applicant.

On account of fact that no one has appeared on behalf of applicant and despite contacting the counsel on behalf of DLSA telephonically. The present application is dismissed for want of prosecution.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Nasimuddin & Ors.**  
**FIR no. 467/17**  
**PS: Shalimar Bagh**  
**u/sec. 392/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Report not received as was directed vide order dated 02.06.20.

However, it is apparent that the Covid -19 situation as assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id.

counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Rakesh Kumar**  
**FIR no. 95/2020**  
**PS: Subhash Place**  
**u/sec. 384/411/420/482 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for the applicant.

Sh. Rakesh Kanojia, Ahlmad in the court of Ld. ACMM in person with case file.

Vide this order, I shall dispose off the regular bail application filed by Id. counsel for applicant/accused praying for enlarging the applicant on bail.

Arguments heard from both sides.

At the outset it is apparently clear that the accused is a member of Delhi Police and as served in various positions over his tenure as a member of the same. The allegations against the accused are serious in nature and owing to the fact that the accused is a public servant who was very well aware about the nature of his act and the repercussions of the same upon the society given his standing as a public servant, this court is not inclined to release the accused on bail .

Application dismissed accordingly.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Deepak Swami  
E FIR no. 450/18  
U/s 379/411 IPC  
PS Keshav Puram**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not received.

Let court notice be issued to SHO concerned for filing the same for 04.06.2020.

A copy of the application alongwith the reply received be sent to the concerned court after reopening.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.  
Ld. counsel for applicant.  
Report filed by the IO.

However, it is apparent that the Covid -19 situation has assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020



**State Vs. Parveen**  
**FIR no. 379/19**  
**U/s. 392/395/397/412/34 IPC**  
**PS Begam Pur**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

The present application has been filed for release of accused on default bail as envisaged u/s. 167 Cr. P. C. The accused has been charged with offenses u/s. 392/395/397/412/34 IPC and section 25/27 Arms Act. Section 392 IPC provides for punishment upto 14 years.

Section 167 (2) Cr. P. C. provides for grant of default bail in cases where the investigation of police is not completed within 90 days- if the offences is punishable with a term of not less than 10 years.

The accused in the present was arrested on 03.02.2020 , as is clear from the reply . The period of 90 days would lapse on 04.05.2020, excluding the date of arrest. Therefore, in terms of the mandate u/s 167 Cr.P.C , the accused is hereby granted bail on furnishing personal bond of Rs. 20,000/- alongwith one surety of like amount.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Himanshu  
FIR no. 8704/20  
PS Ashok Vihar  
U/s379/411 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.  
Ld. counsel for the applicant.

This is a bail application filed on behalf of the applicant praying for his release on judicial custody. It has been brought to the notice of the court that the bail of the accused is already allowed vide order dated 01.05.2020 and the same was intimated to Jail Superintendent, as evidenced by the Dak Register. Therefore the present application of the accused is dismissed as being infructuous .

A copy of the order be communicated electronically to the Id. counsel for the applicant by the Reader.

A copy of the present order be further communicated Jail Superintendent, Tihar with direction to release the accused if not required in any other case.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Inderjeet Singh  
FIR no. 10919/20  
PS Neta ji Subhash Place**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not received.

Let fresh court notice be issued to the SHO Concerned for filing of the same for 04.06.2020.

A copy of the application alongwith the reply received be sent to the concerned court after reopening.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Vikram Kumar  
FIR no. 5931/20  
PS Vijay Vihar  
U/s 373/356/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

**Present :** Ld. APP for State.

Ld. counsel for applicant.

Report be called from SHO Concerned for 04.06.2020.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Vikram Kumar**  
**FIR no. 91/20**  
**U/s 373/356/34 IPC**  
**PS Sultan Puri**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.  
Ld. counsel for the applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in JC and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.  
Ld. counsel for the applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Learned counsel for the applicant states that accused is in JC and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsapp by the Reader/Ahmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Vikram Kumar**  
**FIR no. 153/20**  
**PS Sultan Puri**  
**U/s. 392/394/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for the applicant.

Arguments heard from both sides.

At the outset it is apparently clear that the investigation of the present case is on going and charge-sheet is yet to be filed further more the report filed also make set clear that the accused does not have clean antecedents. Therefore this court is not inclined to release the accused on bail.

Application dismissed accordingly.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020



**State Vs. 191/20**  
**FIR no. Vikram Kumar**  
**PS Sultan Puri**  
**U/s. 379/411 IPC & 356 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Learned counsel for the applicant states that accused is in JC and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsapp by the Reader/Ahmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Report not received as was directed vide order dated 02.06.20.

However, it is apparent that the Covid -19 situation as assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id.

counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Report not received as was directed vide order dated 02.06.20.

However, it is apparent that the Covid -19 situation as assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

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On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id.

counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

It is apparent that the Covid-19 situation has assumed huge proportions and the effects of the same is there for all to see.

In case arising out of FIR No. 1291/20, Sh. Vipin Verma, Ahlmad in court of Sh. Virender Singh, Ld. MM has stated that he could not procure the records as directed by order dated 01.06.20 in view of directions of Ld. District & Sessions Judge. He has also filed undertaking in this regard which is placed on record.

It is also apparent that Ld. District & Sessions Judge (NW) has tested positive, unfortunately and appropriate orders for sealing of Ld. Secretariat , Rohini courts, have been issued vide Order no. D & SJ/Sectt.(N &NW)/RC/2020/20300-20370.

On being queried by the court Id. counsel for the applicant states that he does not have a copy of the bail order in question .

In view of the above circumstances, this court does not have necessary mechanism, at present, to procure the bail order.

The application is therefore dismissed with liberty to file it afresh after courts start functioning normally.

A copy of the present order be given electronically to the Id. counsel for applicant by Reader.

Case record completed in all aspects be sent to the court concerned when the court start functioning.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**

**Duty MM: North West**

Rohini: Delhi/03.06.2020

**State Vs. Amit KUMar**  
**FIR no. 689/19**  
**U/s 379/411 IPC**  
**PS Bharat Nagar**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Id. counsel for the applicant.

The concerned case record/reply to application could not be called in view of closure of the Court due to COVID-19 outbreak in India.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) no. 1/2020. in RE: contagion of COVID-19 Virus in prisons and that Hon'ble High Court of Delhi W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused **Amit Kumar** is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency as mentioned above.

Application is disposed off accordingly.

A copy of order be provided by the Reader electronically to learned counsel for applicant/accused.

Copy of this order be sent to Jail Superintendent for compliance.

Record be sent to the court concerned on resumption of normal court proceedings

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020



**State Vs. Amit KUMar**  
**FIR no. 689/19**  
**PS Bharat Nagar**  
**U/s 379/411 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Let court notice be issued to Jail Superintendent Tihar for filing of report in regard to accused Amit Kumar S/o. sh. Ram Sagar R/o. I-305, Shakur Pur, Delhi 34 on **05.06.2020**.

The report should contain the particulars regarding the number of cases under which the said accused is in custody.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Sunil  
FIR no. 5179/20  
PS Bharat Nagar**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not received.

Let fresh court notice be issued to the SHO Concerned for filing of the same for 04.06.2020.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Shanu  
FIR no. 5179/20  
PS Bharat Nagar**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not received.

Let fresh court notice be issued to the SHO Concerned for filing of the same for 04.06.2020.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Sarvan @ Sagar @ Tarun @ Pawan**  
**FIR no. 08/20**  
**PS Budh Vihar**  
**U/s. 379/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not received.

Let fresh court notice be issued to the SHO Concerned for filing of the same for 04.06.2020.

A copy of the application alongwith the reply received be sent to the concerned court after reopening.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Lakshmi Narain**  
**FIR no. 23/20**  
**PS Sultan Puri**  
**U/s. 380/457/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. Counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Arguments heard from both sides . Perused the material available on record.

Considering the overall facts and circumstances of the case, along with the facts that the investigation of the present case has already been concluded and the case property already recovered, no useful purpose will be served while retaining the accused in JC. Therefore, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsapp by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Pardeep @ Kake**  
**FIR no. 08/20**  
**PS Budh Vihar**  
**U/s. 379/411/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. Counsel for applicant.

Reply filed electronically by the IO concerned. A copy of same alongwith complete case record be sent to the court concerned on resumption of normal court proceedings. Same is perused.

Arguments heard from both sides. Perused the material available on record.

Considering the overall facts and circumstances of the case, the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Rajesh who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Ravinder  
FIR no. 183/20  
PS Kanjhawala  
U/s. 33/58 Delhi Excise Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply not filed.

Let court notice be issued to SHO Concerned for filing the same for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Madan Lal attached with the court today.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Arun @Salti  
FIR no. 183/20  
PS Kanjhawala  
U/s. 33/58 Delhi Excise Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply not filed.

Let court notice be issued to SHO Concerned for filing the same for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Madan Lal attached with the court today.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020



**State Vs. Arun @Salti  
FIR no. 183/20  
PS Kanjhawala  
U/s. 33/58 Delhi Excise Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply not filed.

Let court notice be issued to SHO Concerned for filing the same for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Madan Lal attached with the court today.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Divesh @ Sonu  
FIR no. 183/20  
PS Kanjhawala  
U/s. 33/58 Delhi Excise Act**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Reply not filed.

Let court notice be issued to SHO Concerned for filing the same for 04.06.2020.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Madan Lal attached with the court today.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)**  
**Duty MM: North West**  
Rohini: Delhi/03.06.2020

**State Vs. Akash  
FIR no. 140/20  
U/s 379/411 IPC  
PS Sultan Puri**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Learned counsel for applicant.

Reply not filed. However, charge-sheet has already been filed and same was produced at the time of hearing of the application.

Learned counsel for the applicant states that accused is in JC and has been falsely implicated in the present case.

Ld. APP for the state opposed the bail application on the ground that if bail is granted, the chances of the accused jumping bail and commit offence of same nature.

Heard. Perused the material available on record.

Considering the overall facts and circumstances of the case and the fact that investigation has already been completed and the case property has been recovered , the applicant is admitted to bail on furnishing personal bond and surety bond in the sum of Rs. 20,000/-.

Copy of the order be sent electronically/by watsapp by the Reader/Ahmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Deepak & Parveen  
E FIR no. 19259/2018  
PS Mangol Puri  
u/s. 379 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.  
Ld. counsel for applicant.

At the outset it appears that two applications have been filed by Id. counsel for the applicant pertaining to the same FIR and same person. Therefore, these two applications are clubbed together .

Ld. counsel for the applicant submits that he is not aware of the details of the present case and seeks adjournment , the same is considered and allowed.

Matter be fixed for 04.06.2020.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Shambhu  
FIR no. 367/19  
PS Prem Nagar  
U/s. 420/468/471/34 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Ld. counsel for applicant submits that she wants to withdraw the bail application.

In view of the submissions of Id. counsel for applicant, present bail application dismissed as withdrawn.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

**State Vs. Ansh Malhotra @ Anshu  
FIR no. 186/2020  
PS Kanjhawala  
U/s. 186/307 IPC**

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Ld. counsel for applicant.

Ld. counsel for applicant submits that he wants to withdraw the bail application.

In view of the submissions of Id. counsel for applicant, present bail application dismissed as withdrawn.

Copy of the order be sent electronically/by watsap by the Reader/Ahlmad to the all parties concerned.

A copy of this order be also sent to SHO concerned through HC Madan Lal who has been assigned duty today with the court.

**In-charge Computer Branch is directed to upload the order on website of the District Courts.**

**(PRITU RAJ)  
Duty MM: North West  
Rohini: Delhi/03.06.2020**

State Vs. Padam Thapa  
FIR No1291/20  
PS South Rohini  
U/s. 379/411 IPC

**03.06.2020**

**In view of imminent threat pandemic of Covid-19 and lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing with the consent of the Ld. APP and Id. counsel for applicant/accused to contain the spread of Covid-19.**

Present : Ld. APP for State.

Naib court Bal Kishan is present.

An application for issuing of NBW has been moved by the Naib court on behalf of IO. Perusal of record it is revealed that the Hon'ble High Court vide order dated 26/05/2020, in case title **Maya devi v/s Commissioner of Police & etc**, has directed to expedite the matter and to act without any delay.

I have gone through the matter on record. It appears that the attendance of the accused cannot be procured without resorting to coercive means. Let NBW be issued against the accused namely Padam [Thapa@Vinay](mailto:Thapa@Vinay) for 03/09/2020 through MEA/proper channel.

**(PRITU RAJ)**

**Duty MM: North West**  
Rohini: Delhi/03.06.2020

Date : 03/06/2020

To,

The Incharge  
Computer Branch  
North-West District,  
Rohini Courts, Delhi

Subject : Regarding uploading of the correct order.

Sir,

It is bring to your kind attention that correct order in case arising out of FIR No. 379/19, P.S : Begumpur was not sent previously. The correct order is hereby being sent to you for uploading the same on website and taking down of the previous order.

Thanking you

Yours faithfully,

Forwarded pls

Ahlmad in the  
court of Shri Pritu Raj,  
Ld. Duty MM/NW/ Rohini  
Courts, Delhi.